

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 169 OF 2016**

**Dated: 28<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Maharashtra Seamless Ltd.**

**.....Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Samir Malik for R-2

**ORDER**

Learned counsel for the Respondents seek three weeks time to file reply. They may file the same on or before 20.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.01.2017 after serving copy on the other side.

List the matter on **15.02.2017**. In the meantime, pleadings be completed.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt